

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
FILOURA BIG BROADCASTING PRIVATE LIMITED
OPERATING IN THE BUSINESS OF TELEVISION AND DIGITAL CONTENT CREATION,
BROADCASTING, AND DISTRIBUTION ACROSS VARIOUS MEDIA PLATFORMS IN
INDIA AND ABROAD

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	FILOURA BIG BROADCASTING PRIVATE LIMITED CIN: U65990MH2006PTC160747 PAN: AAFCA8981N
2.	Address of the registered office	Regd. Office: 502, Plot No. 91/94, Prabhat Colony, Santacruz (East), Mumbai, Maharashtra - 400055
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2023-24.
5.	Installed capacity of main products/ services	No information available
6.	Quantity and value of main products/ services sold in last financial year	No information available
7.	Number of employees/ workmen	No information available
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.filoura@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.filoura@npvinsolvency.in
10.	Last date for receipt of expression of interest	05-12-2025
11.	Date of issue of provisional list of prospective resolution applicants	15-12-2025
12.	Last date for submission of objections to provisional list	20-12-2025
13.	Date of issue of final list of prospective resolution applicants	30-12-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	04-01-2026
15.	Last date for submission of resolution plans	03-02-2026
16.	Process email id to submit Expression of Interest	cirp.filoura@npvinsolvency.in
17.	Details of the corporate debtor's registration status as MSME.	Not Registered with MSME.



IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its director – Mr. Janak Jagjivan Shah

Resolution Professional
In The Matter of Filoura Big Broadcasting Private Limited
IBBI Reg. No: IBBI/IPE-0040/IPA-2/2022-23/50021
Validity of AFA: December 31, 2025

Date: 20.11.2025
Place: Ahmedabad

इंडियन बैंक  **Indian Bank**

इलाहाबाद **ALLAHABAD**

Indian Bank Dadar Market (D503), Senapati Bapat Marg Dadar BS Road, Dadar West 400028 E-mail – d503@indianbank.co.in; Website:- www.indianbank.in

POSSESSION NOTICE (For Immovable Property)
[Under Rule- 8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas : The undersigned being the **Authorized Officer of the Indian Bank Dadar Market Branch** appointed/designated under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **12.06.2025** calling upon **Mr. Gorakhnath Ghadge** (Borrower and Mortgagor) to repay the amount mentioned in the notice being **Rs. 7,51,073.29.00 (Rupees Seven Lakhs Fifty One Thousand Seventy Three and Twenty Nine Paise Only)** within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules, on this **14th of November of the year 2025**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of **Rs. 7,51,073.29.00 (Rupees Seven Lakhs Fifty One Thousand Seventy Three and Twenty Nine Paise Only)** as on **12.06.2025** and interest, charge thereon.

The borrower's attention is invited to the provisions of sub-section (8) of section (13) of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY:
Equitable Mortgage of All the part and parcel of Property situated at Flat No C101 Bldg No 1 M/S Nightgale CHSL opp. Joy Ice Cream near Hindustan Naka Charkop Rd Kandivili West 400067. Bounded By: **North:** East : B Wing, **West:** Road **North:** Bandar Pakhadi Road **South:** Hindustan Naka Road

Date: 14.11.2025 **Sd/-**
Place: Mumbai **Authorized Officer,**
Indian Bank

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process Regulations, 2017))

For the Attention of the Stakeholders of Jumar Solutions Private Limited

1. Name of Corporate Person	Jumar Solutions Private Limited
2. Date of Incorporation of Corporate Person	2nd December, 2019
3. Authority Under Which Corporate Person is Incorporated / Registered	Companies Act, 2013 / Registrar of Companies, Mumbai
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74999MH2019PTC333837
5. Address of the Registered office and Principal Office (If Any) of Corporate Person	5th Floor, 5b, Technopolis Knowledge Park, Mahakali Caves Road, Nr Udyog Bhavan, Chakala, Chakala Midc, Mumbai, Maharashtra, India, 400093
6. Liquidation Commencement date of Corporate Person	18th November, 2025
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name : Mr. Pankaj Lunawat Address : "Everest House", Suite No. 8C, 8th Floor, 46C, Jawahar Lal Nehru Road, Kolkata - 700071 Telephone No : 9830876705 Registration No : IBB/IBA-001/IP-P00066/2017-18/10152
8. Last date for Submission of Claims	18th December, 2025

Notice is hereby given that the **Jumar Solutions Private Limited** has commenced voluntary liquidation on 18th November, 2025.

The stakeholders of **Jumar Solutions Private Limited** are hereby called upon to submit a proof of their claims, on or before 18th December 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator : Sd/- Pankaj Lunawat
Insolvency professional
Registration No : IBB/IBA-001/IP-P00066/2017-18/10152
Date : 20th November, 2025
Place : Kolkata

AXIS BANK LTD. (CIN: L65110G/1993PLC020769)
Structured Assets Group, Corporate Office, 'Axis House', C-2, 7th Floor, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400025. Mob. - 8451832131, www.axisbank.com

Registered Office : 'Trishul', 3rd Floor, Opp. Samarshreshwar Temple, Near Law Garden, Ellisbridge Ahmedabad - 380006.

PUBLIC NOTICE FOR SALE/AUCTION
As per Appendix IV-A read with rule 8(6) of the Security Interest (Enforcement) Rules, 2002

E-Auction Sale Notice for Sale of the Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act 2002) read with the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules). Notice is hereby given to the public in general and in particular to the Borrower i.e. **M/s Dhruv Wellness Limited** and Guarantor(s) Mortgagor(s)/Owner(s) i.e. Mr. Pravinkumar Narayan Prajapati, Mr. Nitin N Prajapati and Mrs. Anita Pravinkumar Prajapati that the below described immovable property mortgaged/charged to Axis Bank Ltd. i.e. the Secured Creditor, the physical possession of which have been taken by The Talsidar Mira Bhayander, Thane has taken possession of the immovable properties described herein below and handed it over to the Authorized Officer of Axis Bank Limited in terms of powers vested in District Magistrate, under the provisions of Section 14 of the said Act read with the said Rules on this 29th November, 2025, will be sold on "As is Where is Basis", "As is What is Basis", "Whatever There is Basis" and "No recourse Basis" on December 10, 2025, at 2.00 p.m. to 3.00 p.m. for recovery of Rs.9,99,75,095.15 (Rupees Nine Crore Ninety Eight Lakh Seventy Five Thousand and Ninety Five and Paise Fifteen) being the amount due as on 31.05.2020 together with further interest w.e.f 01.06.2020 thereon at the contractual rate of interest till the date of payment, incidental expenses, other charges, costs etc. less any recovery made till date, due to the Secured Creditor from Principal Borrower, M/s Dhruv Wellness Limited and Guarantor(s) Mortgagor(s)/Owner(s) i.e. Mr. Pravinkumar Narayan Prajapati, Mr. Nitin N Prajapati and Mrs. Anita Pravinkumar Prajapati for the below mentioned property for various facilities enjoyed by the Borrower. The details of Reserve Price and Earnest Money Deposit of the immovable property are given below.

DESCRIPTION OF PROPERTY	Reserve Price (in Rs.)	Earnest Money Deposit (EMD in Rs.)
Shop No. 14 admeasuring 19.98 sq. mtrs. built up area on Ground Floor of the building known as 'Shiv Shakti Darshan Bldg. No. 2' situated on land bearing Old Survey No. 152, New Survey No. 27, Hissa No. Part. Old Survey No. 153, New Survey No. 28, Hissa No. 4.5.3, Old Survey No. 154, New Survey No. 26, Hissa No. 8, Revenue Village-Khari, Situated at Chandan Park, Bhayander (E) Dist. Thane-401105, admeasuring 19.98 sq. mtrs. built up area	Rs. 29,70,000/- (Rs. Twenty-nine lakhs and seventy only)	Rs. 2,97,000/- (Rs. Two lakhs and ninety-seven thousand only)

Last date for submission of bid and EMD: **December 09, 2025, by 5.00 p.m.** at the following address - Mr. Rahul Phonde, Axis Bank Ltd., 7th Floor, 'Axis House', Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025. Landline No : +91 8451832131

Inspection of Property: **December 01, 2025, between 12.30 PM to 2.30 PM** only with prior appointment.

Date and time of e-auction: **December 10, 2025, between 2.00 p.m. to 3.00 p.m.** with auto-extension of five minutes each in the event of bids placed in the last five minutes.

[Bid Increment Amount] **Rs. 10,000/- (Rupees Ten thousand Only)**

Encumbrance known to the Secured Creditor: No known encumbrances

The Borrower/Guarantor(s)/Mortgagor(s) attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

This notice should be considered as notice to the Borrowers/Guarantors/Mortgagors under Rule 8.9 of the Security Interest (Enforcement) Rules, 2002.

For detailed terms and conditions of the sale, please refer to the link provided in <https://www.axisbank.com/auction-notices> and/or <https://axisbank.auctiontiger.net>.

Date: Nov 20, 2025 | Place: Mumbai Sd/- Authorized Officer, Axis Bank Ltd.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR FILOURA BIG BROADCASTING PRIVATE LIMITED
OPERATING IN THE BUSINESS OF TELEVISION AND DIGITAL CONTENT CREATION, BROADCASTING, AND DISTRIBUTION ACROSS VARIOUS MEDIA PLATFORMS IN INDIA AND ABROAD (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/ CIN/ LLP No.	FILOURA BIG BROADCASTING PRIVATE LIMITED CIN: U65900MH2006PTC160747 PAN: AAFCAR9891N
2. Address of the Registered Office	Regd. Office: 502, Plot No. 91/94, Prabhakar Colony, Santacruz (East), Mumbai, Maharashtra - 400055
3. URL of website	Not available
4. Details of the place where the majority of fixed assets are located	The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2023-24. No information available
5. Installed capacity of main products/ services	No information available
6. Quantity and value of main products/ services sold in the last financial year	No information available
7. Number of employees/workmen	No information available
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by sending email at corp.floura@npvinsolvency.in
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending email at corp.floura@npvinsolvency.in
10. Last date of receipt of expression of interest	05-12-2025
11. Date of issue of the provisional list of prospective resolution applicants	15-12-2025
12. Last date of submission of objections to the provisional list	20-12-2025
13. Date of issue of the final list of prospective resolution applicants	30-12-2025
14. Date of issue of information memorandum, evaluation matrix, and request for resolution plans to prospective resolution applicants	04-01-2026
15. Last date for submission of resolution plans	03-02-2026
16. Process email id to submit Expression of Interest	corp.floura@npvinsolvency.in
17. Details of the Corporate Debtor's registration status as MSME	Not Registered with MSME.

IPE – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its director – **Mr. Janak Jagjivan Shah**
Resolution Professional
In The Matter of Filoura Big Broadcasting Private Limited
IBBI Reg. No: IBB/IPE-0040/ IPE-2/2022-23/50021
Validity of AFA: December 31, 2025

Date: 20.11.2025
Place: Ahmedabad

बैंक ऑफ इंडिया  **Bank of India**

ASSET RECOVERY MANAGEMENT BRANCH
Bank of India Building, First Floor, 28, S. V. Road, Andheri (W), Near Andheri West Railway Station, Mumbai – 400 058. Tel No. – 26210406 / 07, Email: asset.mnz@bankofindia.co.in

E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the following Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to Bank of India (Secured Creditor), the constructive/physical possession of which has been taken by the Authorized Officers of Bank of India, will be held on "as is Where is" "as is what is", and "whatever there is", for recovery of respective dues as detailed here under against the secured assets mortgaged/charged to Bank of India from respective borrowers and guarantors. The reserve price and earnest money deposit is shown there against each secured asset. The sale will be done by the undersigned through E-Auction platform provided hereunder.

E-AUCTION SALE NOTICE UNDER SARFAESI ACT 2002 CUM NOTICE TO BORROWER / GUARANTOR
(E-Auction Date- 24.12.2025) (Rs. In Lakh)

Sr. No	Names of the Account / Borrower/ Guarantor	Description of the properties	Reserve Price/ EMD Amount	Minimum Bid Increment	O/s Dues (Excluding Int, Penal Int & Exp)	Date/ Time of on-site inspection of property	Contact No.
1	M/s. Mathurabai Narkhede Memorial Trust Guarantor	Shop No-22, Wing A, Podium Level, Situated at Purna Nagar Complex, Village-Chikhali, bearing Gat No-774, in the registration district of Haveli No-14, Dist-Pune. (Symbolic Possession with Bank)	39.00/ 3.90	0.25	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
2	1. Mr Ramesh Rambhau Narkhede	Shop No-35, 36, 37, Wing A, Podium Level, Situated at Purna Nagar Complex, Village-Chikhali, bearing Gat No-774, in the registration district of Haveli No-14, Dist-Pune. (Symbolic Possession with Bank)	106.00/ 10.60	1.00	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
3	2. Mr. Sudhakar Rambhau Narkhede	Shop No-38, 39, Wing A, Podium Level, Situated at Purna Nagar Complex, Village-Chikhali, bearing Gat No-774, in the registration district of Haveli No-14, Dist-Pune. (Symbolic Possession with Bank)	77.50/ 7.75	0.50	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
4	3. Mrs. Surekha Rambhau Narkhede	Shop No-11, Wing B, Podium Level, Situated at Purna Nagar Complex, Village-Chikhali, bearing Gat No-774, in the registration district of Haveli No-14, Dist-Pune. (Symbolic Possession with Bank)	27.50/ 2.75	0.25	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
5		Shop No-42, Wing B, Podium Level, Situated at Purna Nagar Complex, Village-Chikhali, bearing Gat No-774, in the registration district of Haveli No-14, Dist-Pune. (Symbolic Possession with Bank)	39.00/ 3.90	0.25	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
6	M/s. Mathurabai Narkhede Memorial Trust Guarantor	Shop No-44, Wing B, Podium Level, Situated at Purna Nagar Complex, Village-Chikhali, bearing Gat No-774, in the registration district of Haveli No-14, Dist-Pune. (Symbolic Possession with Bank)	39.00/ 3.90	0.25	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
7	1. Mr Ramesh Rambhau Narkhede	Shop No-46, Wing B, Podium Level, Situated at Purna Nagar Complex, Village-Chikhali, bearing Gat No-774, in the registration district of Haveli No-14, Dist-Pune. (Symbolic Possession with Bank)	28.10/ 2.81	0.25	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
8	2. Mr. Sudhakar Rambhau Narkhede	Shop No-49, Wing B, Podium Level, Situated at Purna Nagar Complex, Village-Chikhali, bearing Gat No-774, in the registration district of Haveli No-14, Dist-Pune. (Symbolic Possession with Bank)	27.00/ 2.70	0.25	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
9	3. Mrs. Surekha Rambhau Narkhede	Shop No- 54, 60, Wing B, Podium Level, Situated at Purna Nagar Complex, Village-Chikhali, bearing Gat No-774, in the registration district of Haveli No-14, Dist-Pune. (Symbolic Possession with Bank)	66.00/ 6.60	0.50	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
10		Shop No- 57, Wing B, Podium Level, Situated at Purna Nagar Complex, Village-Chikhali, bearing Gat No-774, in the registration district of Haveli No-14, Dist-Pune. (Symbolic Possession with Bank)	28.10/ 2.81	0.25	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
11		Shop No- 59, Wing B, Podium Level, Situated at Purna Nagar Complex, Village-Chikhali, bearing Gat No-774, in the registration district of Haveli No-14, Dist-Pune. (Symbolic Possession with Bank)	39.00/ 3.90	0.25	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
12		Shop No- 13, 14, Wing C, Podium Level, Situated at Purna Nagar Complex, Village-Chikhali, bearing Gat No-774, in the registration district of Haveli No-14, Dist-Pune. (Symbolic Possession with Bank)	55.00/ 5.50	0.50	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
13		Shop No- 65, 71, Wing C, Podium Level, Situated at Purna Nagar Complex, Village-Chikhali, bearing Gat No-774, in the registration district of Haveli No-14, Dist-Pune. (Symbolic Possession with Bank)	66.00/ 6.60	0.50	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
14	M/s. Mathurabai Narkhede Memorial Trust Guarantor	Shop No- 66, 70, Wing C, Podium Level, Situated at Purna Nagar Complex, Village-Chikhali, bearing Gat No-774, in the registration district of Haveli No-14, Dist-Pune. (Symbolic Possession with Bank)	56.50/ 5.65	0.50	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
15	1. Mr Ramesh Rambhau Narkhede	Shop No- 67, 68, 69, Wing C, Podium Level, Situated at Purna Nagar Complex, Village-Chikhali, bearing Gat No-774, in the registration district of Haveli No-14, Dist-Pune. (Symbolic Possession with Bank)	105.00/ 10.50	1.00	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
16	2. Mr. Sudhakar Rambhau Narkhede	Shop No- 72, Wing C, Podium Level, Situated at Purna Nagar Complex, Village-Chikhali, bearing Gat No-774, in the registration district of Haveli No-14, Dist-Pune. (Symbolic Possession with Bank)	28.10/ 2.81	0.25	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
17	3. Mrs. Surekha Rambhau Narkhede	Shop No- 79, 80, 81, Wing C, Podium Level, Situated at Purna Nagar Complex, Village-Chikhali, bearing Gat No-774, in the registration district of Haveli No-14, Dist-Pune. (Symbolic Possession with Bank)	106.00/ 10.60	1.00	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
18	M/s. Mathurabai Narkhede Memorial Trust Guarantor	Flat No - C-13, 3rd Floor, "RAJASYOG", situated at Plot No-88B, Sector No-7, Bhosari, within the limits of Registrar Sub District of Haveli No-5, District – Pune (Symbolic Possession with Bank)	35.50/ 3.55	0.25	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007

(Rs. In Lakh)

Sr. No	Names of the Account / Borrower/ Guarantor	Description of the properties	Reserve Price/ EMD Amount	Minimum Bid Increment	O/s Dues (Excluding Int, Penal Int & Exp)	Date/ Time of on-site inspection of property	Contact No.
19		Flat No – D-11, 3rd Floor, "RAJASYOG", situated at Plot No-88B, Sector No-7, Bhosari, within the limits of Registrar Sub District of Haveli No-5, District – Pune (Symbolic Possession with Bank)	35.50/ 3.55	0.25	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
20		Flat No – D-12, 3rd Floor, "RAJASYOG", situated at Plot No-88B, Sector No-7, Bhosari, within the limits of Registrar Sub District of Haveli No-5, District – Pune (Symbolic Possession with Bank)	35.50/ 3.55	0.25	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
21	M/s. Mathurabai Narkhede Memorial Trust Guarantor	Flat No – D-13, 3rd Floor, "RAJASYOG", situated at Plot No-88B, Sector No-7, Bhosari, within the limits of Registrar Sub District of Haveli No-5, District – Pune (Symbolic Possession with Bank)	35.50/ 3.50	0.25	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
22	1. Mr Ramesh Rambhau Narkhede	Flat No – D-14, 3rd Floor, "RAJASYOG", situated at Plot No-88B, Sector No-7, Bhosari, within the limits of Registrar Sub District of Haveli No-5, District – Pune (Symbolic Possession with Bank)	35.50/ 3.55	0.25	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
23	2. Mr. Sudhakar Rambhau Narkhede	Flat No – E-11, 3rd Floor, "RAJASYOG", situated at Plot No-88B, Sector No-7, Bhosari, within the limits of Registrar Sub District of Haveli No-5, District – Pune (Symbolic Possession with Bank)	31.50/ 3.15	0.25	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
24	3. Mrs. Surekha Rambhau Narkhede	Flat No – H-11, 3rd Floor, "RAJASYOG", situated at Plot No-88B, Sector No-7, Bhosari, within the limits of Registrar Sub District of Haveli No-5, District – Pune (Symbolic Possession with Bank)	31.50/ 3.15	0.25	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007
25		Flat No – H-12, 3rd Floor, "RAJASYOG", situated at Plot No-88B, Sector No-7, Bhosari, within the limits of Registrar Sub District of Haveli No-5, District – Pune (Symbolic Possession with Bank)	31.50/ 3.15	0.25	1030.00	16.12.2025 (12:00PM To 3.00PM)	9937706007

Terms and Conditions of the E-auction are as under: E-Auction is being held on "AS IS WHERE IS" basis, "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS" and will be conducted "On Line".

The auction sale will be "online E-auction / Bidding through website –URL: <https://BAANKNET.com> on 24.12.2025 (E-Auction Date- 24.12.2025) (Between 11:00 AM and 05:00 PM with unlimited extensions of 10 minutes each)

E-auction bid form Declaration, General Terms and Conditions of online auction sale are available in websites- <https://www.bankofindia.co.in>

Bidder may visit URL: <https://BAANKNET.com>, where "Guidelines" for Bidders are available with educational videos. Bidders have to complete following formalities well in advance:-

- ❖ **Step 1:** Bidder / Purchaser Registration: Bidder to Register on e-Auction portal URL: <https://BAANKNET.com> using his mobile no. and E-mail ID. (PDF (Buyer Manual) describing the step by step process for registration is available for download in the home page under Help option at the bottom of the page.)
- ❖ **Step 2 :** KYC Verification: Bidder to upload requisite KYC documents. KYC documents shall be verified by e-auction service provider (may take 2 working days).
- ❖ **Step 3 :** Transfer of EMD amount to his global EMD wallet: Online /Off-line transfer of funds using NEFT / Transfer, using challan generated on E-auction portal.
- ❖ **Step 1 to Step 3** should be completed by bidder well in advance, before e-auction date. Bidder may also visit : <https://BAANKNET.com> for registration and bidding guidelines
- ❖ Helpline Details / Contact Person Details of : **BAANKNET**

Name	Team	Number	e-Mail
Helpdesk Number	PSB Alliance	8291220220	support.ebkay@psballiance.com support.ebkay@procure247.com
Mr. Dharmesh Asher	PSB Alliance	9892219848	avp.projectmanager2@psballiance.com
Mr. Sudhir Panchal	iSourcing Technology	8160205051	sudhir@procure247.com

- Intending bidders shall hold a valid e-mail address, for further details and query please contact **BAANKNET** Helpdesk Number 8291220220
- Helpline e-mail ID **support.BAANKNET@psballiance.com** and **support.ebkay@procure247.com**
- To the best of knowledge and information of the authorized officer there is no encumbrances on the property/ies. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of the property/ies put on auction and claims/rights/dues effecting the property, prior to submitting their bid. The e-auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The authorized officer/secured creditor shall not be responsible in any way for any third party claims/rights/dues. No claim of whatsoever nature will be entertained after submission of the online bid regarding property/ies put for sale. Earnest money deposit (EMD) shall be deposited through RTGS/NEFT/Fund Transfer to the bank account as guided and mentioned in : <https://BAANKNET.com> portal before participating in the bid online.
- The KYC documents are 1. Proof of Identification (KYC) viz. Voter ID Card/Driving License/Passport 2. Current Address Proof for communication 3. PAN Card of the bidder 4. Valid e-mail ID/contact number of the bidder etc.
- Date of inspection will be as mentioned in the table above with prior appointment with above mentioned contact numbers.
- Prospective bidders may avail online training on e-auction from : <https://BAANKNET.com> portal.
- Bids shall be submitted through online procedure only in the prescribed formats with relevant details.
- Bidders shall be deemed to have read and understood the terms and conditions of sale and be bound by them.
- The bid price to be submitted shall be above the reserve price and bidders shall improve their further offers in multiples of **Rs.10,000/- (Rupees Ten Thousand) for Reserve Price up to Rs.20.00 lakhs/Rs.25,000/- (Rupees Twenty Five Thousand) For Reserve Price above 20.00 lakh – up to 50.00 lakhs/ Rs.50,000/- (Rupees Fifty thousand) For Reserve Price above 50.00lakhs - Up to 1.00 Crore / Rs.1,00,000/- (Rs. One Lakh) For Reserve Price above Rs.1.00 Crore –up to Rs.5.00 Crore / Rs. 5.00 Lakhs (Rupees Five Lakhs) for Reserve price above Rs.5.00 Crore – up to Rs.10.00Crore/ and 10.00 Lakhs (Rupees Ten Lakhs) for Reserve Price above Rs.10 Crore.**
- It shall be the responsibility of the interested bidders to inspect and satisfy themselves about the property before submission of the bid.
- The earnest money deposit (EMD) of the successful bidder shall be retained towards part sale consideration and the EMD of the unsuccessful bidder will be returned on the closure of the e-auction sale proceedings.
- The earnest money deposit shall not bear any interest, the successful bidder shall have to pay 25% of the purchased amount (including earnest money already paid immediately on acceptance of bid price by authorized officer on the same day or maximum by next day and the balance of the sale price on or before 15th day of sale. The auction sale is subject to confirmation by the bank. Default in deposit of the amount by the successful bidder at any stage would entail forfeiture of the whole money already deposited and property shall be put to re-auction and the defaulting bidder shall have no claim/right in respect of the property/amount.
- The prospective qualified bidders may avail online training on e-auction from : <https://BAANKNET.com> portal prior to the date of e-auction neither the authorized officer nor the bank will be held responsible for any internet network problem power failure, any other technical lapse/failure etc. in order to ward off such contingent situation the interested are requested to ensure that they are technically well equipped with adequate power backup etc. for successfully participating in the e-auction event.
- Purchaser shall bear the stamp duties charges including those of sale certificate / registration/ charges including all statutory dues payable to the government, taxes and rates and outgoing both existing and future relating to the property.
- Buyer shall bear the TDS wherever applicable including other statutory dues, registration charges, stamp duty etc.
- The authorized officer/ bank is not bound to accept the highest offer and has absolute right and discretion to accept or reject any or all offers or adjourn/postpone/cancel the e-auction or withdraw any property or portion there-of from the auction proceeding at any stage without assigning any reason there for.
- The sale certificate will be issued in the name of the purchaser(s)/applicant(s) only and will not be issued in any other name(s).
- The sale shall be subject to rules/conditions prescribed under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. Further details inquires if any on the terms and conditions of sale can be obtained from the contact numbers given.
- If any participant deposits the EMD after registering himself and afterwards opt to not to bid, can reverse the bid amount through system as specified in : <https://BAANKNET.com> portal.
- GST, wherever applicable, to be borne by successful bidder.

SALE NOTICE TO BORROWER/ GUARANTORS

The undersigned being the Authorized Officers of Bank of India are having full powers to issue this notice of sale and exercise all powers of sale under securitization and reconstruction of financial assets and Enforcement of Security Interest Act, 2002 and the rules framed there under. You have committed default in payment of the dues with interest, cost and charges etc. in respect of the advances granted by the bank mentioned above. Hence, the Bank has issued demand notices to all of you under section 13(2) to pay the amount mentioned there on within 60 days. You have failed to pay the amount even after the expiry of 60 days.

संस्थापक-नाट्याचार्य कृष्णाजी प्रभाकर खाडिलकर

संपादकीय

नवा काल

॥ न मे भक्त प्रणश्यति ॥

किल्ल्यांबाबतची अनाकलनीय अनास्था

काही महिन्यांपूर्वीच राज्यातील बारा किल्ल्यांना जागतिक वारसा म्हणून दर्जा मिळाला. छत्रपती शिवाजी महाराजांच्या दुर्दम्य शौर्यशक्तीचा हा वारसा जपण्याची इच्छाशक्ती मात्र राजकारण्यांमध्ये दिसत नाही. राजकारण्यांबरोबरच सामाजिक स्तरावरही किल्ल्यांच्या संवर्धनाची संवेदनशीलताही तितक्या प्रखरतेने पाहायला मिळत नाही. जवळपास दीडशे किल्ल्यांची अभूतपूर्व ऐतिहासिक संपत्ती लाभली असूनही ती सांभाळण्याबाबतचा हलगर्जीपणा अत्यंत दुर्दैवी ठरतो. ज्या किल्ल्यांनी महाराष्ट्राचा शौर्यशाली इतिहास जागता ठेवला आहे. त्या किल्ल्यांची देखभाल तितक्या जागरूकपणे होत नाही ही वस्तुस्थिती आहे. किल्ल्यांच्या संवर्धनाची प्राथमिक जबाबदारी केंद्र सरकारच्या पूरातत्व विभागाकडे असल्याचे वारंवार सांगितले जाते आणि किल्ल्यांच्या देखभालीचा विषय आला की पूरातत्व खात्याकडे बोट दाखवून राज्य सरकार आपली जबाबदारी झटकत असते. खरे तर राज्य सरकारने केंद्राला विशेष विनंती करून या सगळ्या किल्ल्यांच्या देखरेखीची जबाबदारी स्वतःकडे घ्यायला हवी त्यासाठी पूरातत्व विभागाचे सहकार्य घेता येऊ शकते. किल्ल्यांच्या संवर्धनाचा विषय आला की पूरातत्त्व खात्याचे कारण पुढे केले जाते. पण किल्ल्यांवर पर्यटन किंवा धांगडबिंणा घालण्याचा प्रकार असेल तर राज्याच्या पर्यटन विभागाकडे बोट दाखवण्याचाही प्रकार घडतो. अगदी मुंबईसारख्या या आधुनिक महानगरीत ऐतिहासिक संदर्भ असलेले छोटे मोठे किल्ले आहेत. शीव म्हणजेच सायन इथला छोटा किल्ला, वांद्र्यातला छोटा किल्ला, याठिकाणीमुद्धा अतिक्रमणं होत होती पण ती स्थानिक लोकांच्या जागरूकतेमुळे रोखली गेली आणि हे किल्ले शाबूत राहू शकले. परंतु किल्ल्यांवर होणाऱ्या दारूपाट्यां हा विषय नेहमीच गाजत असतो. तिथे जाणारे पर्यटक गडाचे पावित्र्य जपण्यात अत्यंत बेफिकीर असतात आणि वाटेल तसा कचरा करून किल्ल्यांच्या ऐतिहासिकतेलाही गालबोट लावत असतात. अलिकडेच प्रसिद्ध दिग्दर्शक प्रविण तरडे यांनी रायगडावर पर्यटकांकडून केल्या जणाऱ्या अस्वच्छतेविरोधात जाहीर आवाहन केले होते.महाराजांची राजधानी असलेल्या रायगडावरच कचऱ्याचे साम्राज्य पाहून अशा बेजबाबदार पर्यटकांनी रायगडावर येरूच नये असे खडे बोलही सुनावले आहेत.

आणि वांद्रे किल्ल्यातली पार्टी

रायगड किल्ल्यावरच्या सद्यस्थितीचा तरडे यांच्याकडून एका अर्थी पंचनामाच केला गेला. अशा गैरवर्तनाला पर्यटक जबाबदार तर आहेतच. परंतु अशा पर्यटकांना रोखणारी प्रशासन व्यवस्था तिथे नाही ही वस्तुस्थिती आहे. हा प्रकार ताजा असतानाच दुसरीकडे मुंबईतल्या वांद्रे किल्ल्यावर झालेल्या दारूपाटींचीही जोरदार चर्चा आहे. तिथल्या एका कार्यक्रमाला राज्याचे सांस्कृतिक मंत्रीही उपस्थित होते. ते गेल्यानंतर तिथे दारू पार्टी झाल्याचा आरोप केला गेला. स्वाभाविकपणे सांस्कृतिक मंत्र्यांनी पर्यटन विभागाकडे बोट दाखवून स्वतःची सुटका करून घेतली. त्या कार्यक्रमाला पर्यटन विभागाने परवानगी दिली होती म्हणून आपण गेलो. आपल्या अनुपस्थितीत तिथे काय झाले याची आपल्याला कल्पना नाही असा सावध पत्रिवाही सांस्कृतिक मंत्र्यांनी

सुविचार

विलास कोळेकर

खंडाळा, रत्‍नागिरी. मोवा.९४२२४२०६११

आयुष्यामध्ये डिलीट बटण हे नक्की ठेवा. कारण काही खोटी नाती, काही खोटी माणसे आणि काही चुकीच्या आठवणी ह्या डिलीट केल्याच पाहिजेत.

पं चां ग

गुरुवार, २० नोव्हेंबर २०२५

शक १९४७ विशाखसुनामसंवत्सर

कार्तिक अमावास्या

नक्षत्र : विशाखा

-- जन्मराशी --

००-०१ ते ०४-१३ तुळ

०४-१४ ते २४-०० बुधिवक

कात्यायनी देवी महाप्रसाद ; अमावास्या समामी

दुपारी १२.१५; बालक हळद दिव

मुद्रक, प्रकाशक **सौ. जयश्री रमाकांत खाडिले** यांचे हे दैनिक नवाकाल ऑफिस आणि नवाकाल प्रेस कारिरा १) दंगट मांडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिवा एमआयडीसी, टेलीसी इंडस्ट्रीयल एरिया, विष्णू नगर, दिवा, नवी मुंबई -४००७०८. २) एलिंगट ऑफसेट प्रिंटर्स प्रा.लि., पत्ता: प्लॉट नं.एफ ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रीयल एरिया, शिरोली गाव, ता.ताहकणगांव, जिल्हा कोल्हापूर - ४१६१२२ येथे छापून घेतले व नवाकाल विल्डिंग, १३ नवाकाल पथ, खाडीलकर रोड, गिंगाव, मुंबई -४००००४ येथे प्रसिद्ध केले.

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आयबीसी, २०१६ अंतर्गत ई-लिलाव विक्री सूचना मे. गुप्ता सिनेटेस लिमिटेड (पारिस्मापनार) परिसमापक कार्यालय - ३, ४, ५, ६, ७, ८, ९, १०, ११, १२, १३, १४, १५, १६, १७, १८, १९, २०, २१, २२, २३, २४, २५, २६, २७, २८, २९, ३०, ३१, ३२, ३३, ३४, ३५, ३६, ३७, ३८, ३९, ४०, ४१, ४२, ४३, ४४, ४५, ४६, ४७, ४८, ४९, ५०, ५१, ५२, ५३, ५४, ५५, ५६, ५७, ५८, ५९, ६०, ६१, ६२, ६३, ६४, ६५, ६६, ६७, ६८, ६९, ७०, ७१, ७२, ७३, ७४, ७५, ७६, ७७, ७८, ७९, ८०, ८१, ८२, ८३, ८४, ८५, ८६, ८७, ८८, ८९, ९०, ९१, ९२, ९३, ९४, ९५, ९६, ९७, ९८, ९९, १००, १०१, १०२, १०३, १०४, १०५, १०६, १०७, १०८, १०९, ११०, १११, ११२, ११३, ११४, ११५, ११६, ११७, ११८, ११९, १२०, १२१, १२२, १२३, १२४, १२५, १२६, १२७, १२८, १२९, १३०, १३१, १३२, १३३, १३४, १३५, १३६, १३७, १३८, १३९, १४०, १४१, १४२, १४३, १४४, १४५, १४६, १४७, १४८, १४९, १५०, १५१, १५२, १५३, १५४, १५५, १५६, १५७, १५८, १५९, १६०, १६१, १६२, १६३, १६४, १६५, १६६, १६७, १६८, १६९, १७०, १७१, १७२, १७३, १७४, १७५, १७६, १७७, १७८, १७९, १८०, १८१, १८२, १८३, १८४, १८५, १८६, १८७, १८८, १८९, १९०, १९१, १९२, १९३, १९४, १९५, १९६, १९७, १९८, १९९, २००, २०१, २०२, 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